

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:445

ANSWERED ON:17.11.2016

Justice Lodha Committee Report

Kateel Shri Nalin Kumar;Kumar Shri Kaushalendra;Owaisi Shri Asaduddin;Venkatesh Babu Shri T.G.

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) the present status of implementation of the recommendations made by the Justice Lodha Committee along with the salient features thereof;
- (b) whether the Government is aware of undue resistance shown by the Board of Control for Cricket in India (BCCI) against implementation of these recommendations and if so, the reaction of the Government;
- (c) the steps taken/being taken by the Government to ensure proper implementation of these recommendations in a time-bound manner; and;
- (d) the other steps taken/being taken by the Government to make BCCI more transparent and accountable?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS(SHRI VJAY GOEL)

(a) to (d) Madam, the Board of Control for Cricket of India (BCCI) has informed that Justice R.M. Lodha Committee appointed by the Hon'ble Supreme Court has submitted its report to the Supreme Court. A copy of the report was given to BCCI on 4/1/2016. Hon'ble Supreme Court passed a final order confirming the recommendations of the Justice Lodha Committee with some modifications. The Justice Lodha Committee was asked to ensure the implementation of the recommendations by BCCI. Justice Lodha Committee has been advising the BCCI on the time line to be followed for the recommendations to be implemented. Hon'ble Supreme Court is currently seized of the matter.

Madam, Board of Control for Cricket of India (BCCI) is a body registered under the Societies Registration Act. BCCI has not applied for recognition by Ministry of Youth Affairs & Sports. Since International Cricket Council (ICC) recognized BCCI as the National Federation responsible for promotion of cricket in India, the Ministry only grants permission to BCCI from sports angle for participation in international events held abroad and for holding international matches in India at no cost to the Govt., subject to clearance of the Ministry of External Affairs from political angle and the Ministry of Home Affairs from security ang